



2025:DHC:7497-DB



\$~34

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of decision: 29.08.2025

+ W.P.(C) 13234/2025

DELHI TRANSPORT CORPORATION AND ORS

.....Petitioners

Through: Mr.Nadeem Rehmani,
Mr.Pramod Kumar, Advs.

versus

AMAR JEET SINGH EX CONT CONDUCTOR

.....Respondent

Through: None

CORAM:

HON'BLE MR. JUSTICE NAVIN CHAWLA

HON'BLE MS. JUSTICE MADHU JAIN

NAVIN CHAWLA, J. (ORAL)

CAV 331/2025

1. None is appearing for the Caveator.
2. The Caveat stands discharged.

W.P.(C) 13234/2025 & CM APPL. 54241/2025

3. This petition has been filed, challenging the Order dated 05.05.2025 passed by the learned Central Administrative Tribunal, Principal Bench, New Delhi (hereinafter referred to as the 'Tribunal') in O.A. No. 217/2023, titled *Amarjeet Singh v. DTC & Others.*, allowing the said O.A. filed by the respondent herein with the



following directions:

*“14. In view of the aforesaid, O.A . is allowed with the following directions:-
(i) Impugned termination order dated 10.12.2021 (Annexure A-2) and order dated 14.12 .2022 are set aside.
(ii) Applicant shall be reinstated in service from the date of his termination.
(iii) Applicant shall be entitled for consequential benefits including 50% back wages.
(iv) The aforesaid direction shall be complied with by the respondents, as expeditiously as possible, and preferably within 8 weeks of receipt of a copy of this order.
(v) However, the respondents shall be at liberty to proceed against the applicant, if they so decide, of course, in accordance with law.”*

4. To give a brief background of facts in which the present petition arises, the respondent was engaged by the petitioners on a contract basis as Conductor on 07.02.2014. His services were extended from time to time till 13.02.2022. It is the allegation of the petitioners that on 16.10.2021, while on duty, a challan was issued to the respondent on the allegation that he accepted the full fare from the passenger, however, he did not issue a ticket. A Show Cause Notice dated 20.11.2021 was accordingly issued to the respondent which proposed to award a punishment of termination of service. The respondent submitted his detailed reply to the Show Cause Notice denying the allegation levelled against him. However, by an order dated 10.12.2021, the respondent was terminated from service. The appeal filed by the respondent against the termination was also dismissed *vide* order dated 14.12.2022.

